

RULES OF THE COMPETITION

THE COMPETITION

1. The Oral Rounds of the K. K. Luthra Memorial Moot Court, 2023 [**“the Competition”**] will be held from the 17th to the 19th of February, 2023 at the Campus Law Centre, Faculty of Law, University of Delhi, Delhi – 110007.

ELIGIBILITY

2. Members of the team must be valid **UNDERGRADUATE** students pursuing a recognized Bachelor of Law (or international equivalent) programme. (Note – Bachelor of Law means a 3 year course post-graduation or 5 year integrated course for Indian students or an undergraduate degree in law recognized by the Bar or Regulator of where the student is undergoing education)
3. Only **ONE** team can register from a particular College or Law School for participation in the competition. In the event two registrations are received from the same College or Law School, the Team which submits a letter first by the Head / Dean of the Institution / Moot Court Committee, authorizing them to participate on behalf of the College or Law School shall be entitled to participate and will be registered.

TEAM COMPOSITION

4. Each team shall consist of two speakers and one researcher. The team may consist of only two speakers. The Organizers will assign a code to each team and its members.
5. If a fourth member is brought by the teams, s/he shall not be permitted to sit with or assist the teams during the rounds and would be provided accommodation at his/her own cost. Certification shall not be awarded to the fourth member.

REGISTRATION

6. The teams will have to register themselves at <http://www.kkluthramoot.org> by completing and submitting the Registration Form available on the website no later than 10.00pm IST on 31st October, 2022.
7. Upon successful completion and submission of the Registration Form, a team will receive an email from the Organizers informing them of their successful Registration.
8. If such an email is not received by a team, a team may contemporaneously send an email with its registration details to info@kkluthramoot.org and a response will be sent by email by the Organizers within 07 (seven) days informing the team of its successful Registration.
9. Registration Forms will have to be completed and submitted with all material particulars by the teams. Please note that incomplete Registration Forms shall not be accepted. The composition of the team cannot be changed once a team has registered.
10. There is no Registration Fee for registering or participating in the competition.
11. The teams successfully registering online as aforesaid will be provided a Unique Registration Number [**‘URN’**] which will be mentioned in the email informing the team of their registration. The email will be sent on the email address provided by the teams in the contact details forming part of the Registration Form.

12. Once each team has been provided the URN, this number will have to be mentioned by the team in all future communication(s) with the Organizers.
13. Apart from the URN, teams are requested not to display or add **the names or logos of their Colleges, Universities or Law Schools anywhere in any communication(s) addressed to the Organizers or in memorials/material submitted for the Competition.**

QUALIFICATION

14. The Competition shall consist of 2 rounds: (i) Memorial Selection Round; and (ii) Oral Rounds.
15. To qualify for participation in the Oral Rounds, a team would have to score a minimum of 8 marks out of 20 in their total Memorial Score as marked in the Memorial Round. The rules for the Memorial Round are given below.
16. The top 60 teams with the top 60 memorial scores (subject to minimum qualifying mark of 8 marks out of 20 marks in the Memorial Round) will be entitled to participate in the Oral Rounds.

17. MEMORIALS:

- Teams may raise grounds of challenge other than those indicated in the Statement of Facts.
- Each team must submit the **Memorial** for the **Applicant** and the **Respondent** in PDF Format, no later than 9:00pm [IST] on 15th November, 2022 to info@kkluthramoot.org.
- The Organizers will NOT be responsible for the non-receipt of the soft copies of the memorials. Teams are requested to ensure that soft copies via email are sent well in time and that the attachments can be viewed.
- Memorials submitted after 9:00pm [IST] on 15th November, 2022 will incur a deduction of ½ mark for each day of delay, with the first deduction being made at 9:01pm [IST] on 15th November, 2022. It is made clear that such deduction would be made from the cumulative memorial score only once.
- Memorials submitted after 9:00pm [Indian Standard Time] on 24th November, 2022 shall not be accepted and the team shall stand disqualified.
- After the declaration of Memorial Results on 19th December, 2022, the qualifying 60 teams shall be required to submit five hard copies each of the Memorial for the Appellant and the Respondent by 28th December, 2022 to **Prof. (Dr.) Alka Chawla, Professor-in-Charge, Campus Law Centre, Faculty of Law, University of Delhi, Delhi 110007.**
- The teams shall mention their URN in the email by which the Memorials are sent to the Organizers. The names of the participants or their Colleges, Universities or Law Schools shall not be mentioned anywhere on the Email or the Memorial. **PLEASE NOTE THAT APART FROM THE URN, THE NAMES OR LOGOS OF THE COLLEGES, UNIVERSITIES OR LAW SCHOOLS SHALL NOT BE MENTIONED ANYWHERE IN THE MEMORIALS SUBMITTED BY THE PARTICIPANTS OR MATERIAL WHICH MAY BE HANDED OVER AT THE TIME OF ORAL ARGUMENTS.**

- It is the responsibility of the teams to ensure that the correct number of copies of the memorials are submitted to the Organizers and acknowledgement obtained.
- All memorials submitted must conform to the following requirements and a team will attract negative marking for failure to keep within the limitations as described below:
 - i) Memorials must be printed on A-4 paper with black ink and must be neatly bound. No plastic dividers should be used in the memorials.
 - ii) The font of the body of the Memorial must be Times New Roman, size 12, with 1.5 line spacing and the font-size of footnotes/endnotes, if any, must not be less than size 10. A uniform method of citation of authorities must be followed.
 - iii) Each page must have a margin of at least an inch on all sides.
 - iv) The Memorial should not exceed 25 typed pages (not including the Cover Page) and shall at least consist of the following parts:
 - Cover Page – [coloured blue for Applicant, and red for Respondent]
 - Table of Contents
 - Index of Authorities
 - Written Pleadings
 - Prayer
 - v) The Cover Page **MUST** contain:
 - Team Code in the upper right-hand corner
 - The year of the Competition
 - The name of the Case
 - The party for which the Written Submission has been prepared.
 - Name of the forum resolving the dispute.
 - vi) There will be a deduction of 1.0 mark for each page exceeding the 25 page limit, and a deduction of 0.25 marks for each 'objective' error, i.e., non-adherence to the rules set out hereinabove. This negative marking (along with the negative marking for delayed submission) shall be deducted once from the total memorial score obtained by a team.

18. SCORING OF MEMORIALS

- The Qualifying Teams for the Oral Rounds shall be determined on the basis of a team having scored a minimum of 8 marks out of 20 in their total Memorial Score as marked in the Memorial Round.
- The memorials shall be checked by a panel of three judges. Each judge shall score each memorial out of 20 marks, and the average of scores shall be announced by the Organizers on the conclusion of the Preliminary Rounds on 18th February, 2023. The teams shall be scored on the basis of the average of their scores for the Appellant and Respondent Memorials (after appropriate deductions, if any).

- The scoring criteria for memorials shall be as follows:

Application of Facts	25%
Reasoning	25%
Use of Authorities and Precedent	25%
Understanding Law and Procedure	15%
Presentation	10%

19. ORAL ARGUMENTS

- The Competition shall consist of the Preliminary, Octa-Final, Quarter-Final, Semi-Final and Final Rounds only.
 - The language of the Court shall be English
 - Each team would be given **35 minutes** to present their oral arguments, subject to a maximum of **20 minutes** per Speaker in the Preliminary Rounds. This shall include the pleadings and any rebuttal time, if applicable. For the Octa Finals, Quarter Finals, Semi Finals and Final Rounds, each team would get 40 minutes each, subject to a maximum of 25 minutes per Speaker.
 - **Judges, at their discretion, may extend oral argument time upto a maximum of 5 minutes per team.**
 - Rebuttal would be allowed only to the Applicant. The Applicant will have to specify the length of time (if at all) they want to set aside for rebuttal, before beginning their oral arguments.
20. During the Preliminary Rounds, each team shall have to argue once for the Applicant and once for the Respondent. It is clarified that participating team shall argue for the both the Appellants and Respondents in one session of Preliminary Round itself.
21. Teams with two wins in the Preliminary Rounds will go to the Octafinal Round. If there are **more than 16 teams** having two wins each, the teams with two wins each will be ranked according to their Memorial scores and the top sixteen teams so ranked will go to the Octafinal Round. If after ranking of the memorial scores, teams are still tied, the teams so tied will be ranked according to their total scores (excluding memorial scores).
22. If there are **less than sixteen teams** having two wins each, the teams having two wins each will go through to the Octafinal Round. For the remaining places, teams having less than two wins each will be ranked according to the sum of their highest scores in both the Preliminary Rounds (excluding their Memorial scores), and the top sixteen teams thus ranked will be sent to the Octafinal Round. The Octafinal Round shall be a knock out round.
23. The Octafinal Round shall be succeeded by the Quarterfinal Round, the Semifinal Round and the Final Round.
24. The Octafinal Rounds shall be conducted at the discretion of the Organizers dependent on the number of teams qualifying for the Oral Rounds. In the absence of the Octafinals, the

procedure prescribed in Rules 21 and 22, shall be followed for the Quarter Finals, with the exception that the number of teams will be 8 instead of 16.

25. If a team scheduled to take part in a round does not appear for 10 minutes after the scheduled start of the round, a walkover shall be declared in favour of the team present.

SCORING

Memorial	20%
Response to questions and Articulation	20%
Use of Authorities and Precedents	20%
Reasoning in the Application of Principles	20%
Application of Facts and Advocacy skills, Court Craft and Demeanour	20%

NOTE: The marks allotted for "Reasoning in the Application of Principles" shall be awarded to teams which demonstrate as to why a principle of law derived from precedent or otherwise is well-founded and desirable. Example: If the problem involves an issue regarding the inadmissibility of hearsay evidence, marks allotted for "Reasoning in the Application of Principles" shall not be awarded for citing precedent regarding the exclusion of hearsay evidence, but for providing cogent reasoning as to why such hearsay evidence is unreliable and hence, inadmissible.

MISCELLANEOUS

26. The dress code for the Competition shall be professional business attire and strictly black and white.
27. Two team prizes, two prizes for the Best Memorial and 2nd Best Memorial and individual prizes for the Best Speaker and 2nd Best Speaker will be awarded. The speakers and the researchers will be awarded certificates of participation.
28. The Organizers shall provide the accommodation, food and local transport (from the place of accommodation to the venue for the competition) to the participating teams only from one day prior to the Competition upto 18 hours after the conclusion of the Competition.
29. All queries relating to the problem / marks etc. may be directed vide email to info@kkluthramoot.org. Periodically, all queries / answers are put up on the website. Teams are encouraged to review the same, before sending fresh queries.
30. Participants shall use only their URN numbers for identification purposes. No electronic device, including (but not limited to), laptops, tablet computers, mobile phones etc. may be used by any member of the teams during the course of the round, including when the opposite team is addressing arguments. Teams are therefore advised to ensure that the delivery of their oral arguments is not dependent on electronic devices.
31. Scouting by any person and on behalf of any team should be brought to the notice of the organizers immediately, without disturbing the round in progress. Any team found scouting will be disqualified.

32. Any reference to identity of a team's institution or individual team members, either during oral arguments or in the Memorial may lead to disqualification of the team, which shall be at the sole discretion of the organizers.
33. At the end of Oral Rounds of the K. K. Luthra Memorial Moot Court, 2023, the total scores obtained by each team in each round shall be uploaded on the website www.kkluthramoot.org. No requests for release of individual marks shall be entertained under any circumstances during the course of the competition and after the competition.
34. The Rules shall be strictly adhered to. The organizers reserve the right to disqualify teams for deviating from the Rules. The Organizers will resolve any contingencies that may arise and will be the final arbiters regarding any doubts/grievances. The decision taken by the Organizers shall be final. These Rules are not exhaustive.
